

PRINCIPAL BENCH, NEW DELHI.

OA-1045/99

New Delhi this the 14th day of February, 2000.

Hon'ble Dr. A. Vedavalli, Member(J)

Joginder Kaur,  
W/o late Sh. Jai Kishan Verma,  
R/o A-90, East Kidwai Nagar,  
New Delhi-23. .... Applicant

(through Ms. Rita Kumar, Advocate)

versus

1. Union of India through  
Secretary,  
Ministry of Health,  
New Delhi.
2. Director General Health,  
Services Nirman Bhawan,  
New Delhi.
3. Medical Superintendent,  
Sarderjung Hospital,  
New Delhi. .... Respondents

(through Sh. D.S. Mahendru, Advocate)

ORDER(ORAL)

Heard the learned counsel for both the  
parties.

2. Applicant, Joginder Kaur who claims to be the wife of a Government employee <sup>AY</sup> Jai Kishan Verma, has filed this O.A. seeking a direction to the respondents to give her job on compassionate ground on account of the said employee's sudden demise while in service. It is admitted that the applicant has been given certain retirement dues of the said Jai Kishan Verma namely, DCRG, GPF, Leave Encashment, CGES, and also family pension after submitting the succession certificate in the year 1997. She is drawing the

family pension after the death of the deceased Government servant. Her earlier representation regarding compassionate appointment has been rejected by the respondents vide their Office Memorandum dated 26.3.98 (Annexure-A) and 16.4.99 (Annexure-A1).

3. However, the learned counsel for the respondents during the hearing has submitted after consulting the departmental representative that if the applicant makes a self contained application for compassionate appointment, the same shall be considered in accordance with law.

4. In the above facts and circumstances of this case and in the interests of justice, the O.A. is disposed of with the following directions:-

The applicant, if so advised, may submit a comprehensive and self contained application to the respondents with all the relevant information and material for being considered for compassionate appointment within a month from the date of receipt of a copy of this order. In the event of such an application being submitted by her within the stipulated time, the respondents shall consider the same on merits and in accordance with law and dispose of the same with a detailed

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and reasoned order and communicate the same to the applicant within two months from the date of receipt of the said application.

No costs.

*A. Vedavalli*  
14.2.2000  
(Dr. A. Vedavalli)  
Member (J)

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